

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3425  
ANSWERED ON:23.08.2011  
SUGAR FUND  
Jakhar Shri Badri Ram

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) the reasons for not releasing the claims of Levy Sugar Price Equalisation Fund (LSPEF) to CONFED;
- (b) the reasons for not restructuring the levy sugar margin during the last 11 years; and
- (c) the time by which it is likely to be done?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) : The Food Corporation of India (FCI) has already released the levy sugar claims of the Government of Rajasthan/CONFED upto March, 2010 period, after making some recoveries on the basis of audit objections raised by the Comptroller & Auditor General of India (CAG). The bills for the period April, 2010 to February, 2011 are, however, pending with FCI for want of some supporting information/documents from the State Government/CONFED.

(b) and (c) : In so far as fixation of levy sugar margins for the State of Rajasthan is concerned, the proposals for the years 1999-2000 to 2009-10 have been received by the Central Government during this calendar year only and are pending finalization for want of certain clarification from the State Government. Meanwhile, the Central Government has allowed, on provisional basis, 85% of the transportation charges claimed by the Government of Rajasthan for the years 2007-08 to 2009-10 which is the major component of the wholesalers' margin.